

**IN THE INCOME TAX APPELLATE TRIBUNAL  
AMRITSAR BENCH, AMRITSAR**

**BEFORE DR. M. L. MEENA, ACCOUNTANT MEMBER  
AND SH. ANIKESH BANERJEE, JUDICIAL MEMBER**

**I.T.A. No. 655/Asr/2019**  
Assessment Year: 2019-20

Police Station Saanjh  
(Community Policing Society  
Navi Baradari G.T. Road,  
Near Lyalpur, Khalsa  
College, Jalandhar-144001-  
Punjab, Amritsar

**Vs.** The CIT (E)  
Chandigarh

PAN: AACAP8614Q **(Respondent)**

**(Appellant)**

Assessee by Shri Parikshit Aggarwal, CA  
Revenue by Shri Hitendra Bhauraoji Ninawe, CIT DR

Date of Hearing : 12/06/2023  
Date of Pronouncement : 15/06/2023

**ORDER**

**Per Dr. M. L. Meena, AM:**

This is an appeal filed by the Assessee against the order of the Ld. Commissioner of Income-Tax (Exemptions), (hereinafter referred to as 'the CIT (E)'), Chandigarh dated 29/08/2019.

2. During the course of hearing the Ld. Counsel for the Assessee moved an application to withdraw the appeal stating therein as under:

*Subject: Prayer for grant of permission to Withdrawl appeal in Ita No. 655/Asr/2019 in the case of Police Station Saanjh (Community Policing) Society Jalandhar, PAN: AACAP8614Q, for the AY 2019-20, fixed for hearing on 04.05.2023.  
Hon'ble Bench,*

*The appeal cited as subject above is fixed for hearing on 04.05.2023 before the Hon'ble Bench. We have been informed by the appellant that they having been granted permanent registration u/s 12AB, it has rendered the subject appeal as only academic and infructuous. A copy of letter from the appellant in this regard is attached. In view of this development, permission may please be granted to withdraw the subject appeal with a liberty to get the same revived in case the revenue chose to recall the registration now granted u/s 12AB or chose to not only the benefit of rctrospectivity as per proviso to s. 12A(2). We shall be highly obliged.*

*Thanking You,*

*Sd/-  
(Parikshit Aggarwal)  
Chartered Accountant  
Counsel for the Appellant*

3. Ld. DR did not object if the appeal of the assessee is dismissed as withdrawn.
4. In view of the above the appeal of the assessee is dismissed as withdrawn.
5. In the result, appeal of the Assessee is dismissed.

*Order pronounced in the open court on 15/06/2023*

**Sd/-  
(Anikesh Banerjee)  
Judicial Member**

**Sd/-  
(Dr. M. L. Meena)  
Accountant Member**

A.G

Copy of the order forwarded to:

- (1) The Appellant
- (2) The Respondent
- (3) The CIT
- (4) The CIT (Appeals)
- (5) The DR, I.T.A.T.

True Copy  
By Order